Sr. No. 03 Through video Conference

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG-CM-38-A/2020 EMG-WP(C) No. 40-A/2020 EMG-CM-37-A/2020

Ghulam Mohammad Lone

.... Petitioner/Applicant(s)

Through:- Mr. Bhat Fayaz Ahmad, Advocate (through WhatsApp video call)

V/s

U.T. of J&K and ors.

.....Respondent/Non-applicant(s)

Through:-

Coram : HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

EMG-CM-38-A/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.**

EMG-WP(C) No.40-A/2020 EMG-CM-37-A/2020

Learned counsel for the petitioner submits that the respondents are leveling the land of the petitioner measuring 10 Kanal situated at Garoora Bandipora without any authority and without following due process of law.

Notice to the respondents returnable within four weeks, requisites for the same within two weeks.

List on 07.07.2020.

2 EMG-WP(C) No. 40-A/2020

Meanwhile, subject to objections and till next date of hearing before the Bench, status quo on spot as on date, qua the land of the petitioner be maintained.

> (Sindhu Sharma) Judge

SRINAGAR 18.05.2020 SUNIL-II

